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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ RC.REV. 196/2023 & CM APPL. 36739/2023

BHARAT BHUSHAN & ORS.

.....Petitioners

Through: Mr. A. K. Singla, Sr. Advocate with

Mr. Akshit Sachdeva, Ms. Sayantani

Basak, Advocates

versus

ATUL GUPTARespondent

Through: Mr. Manish Vashisht, Sr. Advocate

with Mr. Dhruv Rohatgi, Mr. D.

Jayachandran, Advocates

CORAM:

HON'BLE DR. JUSTICE SUDHIR KUMAR JAIN

ORDER 22.07.2024

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CM APPL. 1649/2024 (re-fixation of occupation charges)

- 1. The learned Senior Advocate appearing on behalf of the petitioner stated that he is not pressing the present application.
- 2. Accordingly, the present application is dismissed as not pressed.

RC.REV. 196/2023 & CM APPL. 36739/2023

- 3. Arguments heard.
- 4. Judgment reserved.
- 5. The respective counsel for the parties are directed to file their written submissions along with case laws relied upon within 01 week with exchange of copies.

DR. SUDHIR KUMAR JAIN, J

JULY 22, 2024/j/am